



UNIVERSITY WITH A PURPOSE

10TH UPES DR. PARAS DIWAN MEMORIAL INTERNATIONAL
ENERGY LAW MOOT COURT COMPETITION

3 – 5 APRIL 2020

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RULES OF THE COMPETITION

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OFFICIAL SCHEDULE

Last date to register provisionally with the organizers	January 25, 2020
Commencement of Registration	January 28, 2020
Last date for Registration (filling of google form, attaching registration form, bona fide certificate and transaction receipt in the same)	February 26, 2020
Last date for seeking clarifications of Problem	February 20, 2020
Release of clarifications of Problem	February 25, 2020
Last Date for Submission of Memorials & Travel Form (Soft Copy)	March 20, 2020
Last Date for Submission of Memorials (only one copy), Travel Form, Registration Form & Bona – fide certificate with Transaction Receipt (Hard Copy)	March 27, 2020
Inauguration, orientation and Researchers Test	April 3, 2020
Submission of Memorials (Five Hard Copies)	April 3, 2020
Oral Rounds – Preliminary (2 rounds) and Quarterfinals	April 4, 2020
Oral Rounds – Semi-finals and Finals	April 5, 2020
Valediction & Prize distribution	April 5, 2020

RULES OF THE COMPETITION

GENERAL INFORMATION

1. These are the rules for the 10th UPES Dr. Paras Diwan Memorial International Energy Law Moot Court Competition, 2020.
2. The 10th UPES Dr. Paras Diwan Memorial International Energy Law Moot Court Competition, 2020 shall be held from 3 to 5 April, 2020 at UPES School of Law, Dehradun.
3. The Organizing Committee (OC) shall function as the point of contact, and any changes in the Rules of the Competition shall be notified by email to all participating teams.
4. The Competition shall be conducted in accordance with the rules mentioned hereunder. Participants are required to comply with the rules and procedures prescribed herein.
5. The official email for all correspondence with respect to the Competition is mootcourt@ddn.upes.ac.in

1. DEFINITIONS

- 1.1. **“Applicant(s)/Appellant(s)/Petitioner(s)”** means that side of the Team, which argues on behalf of the Applicant(s)/Appellant(s)/Petitioner(s) at any given point in the Competition.
- 1.2. **“Bench”** means the judges of an Oral Pleading Session collectively.
- 1.3. **“Bluebook”** means the Bluebook Method of Citation (20th edition).
- 1.4. **“Clarifications”** mean the clarifications and corrections to the Moot Problem issued pursuant to the Rules of the Competition. They shall form part of the Moot Problem.
- 1.5. **“Compendium”** means a compilation or collection of legal or other authorities that a Team seeks to rely upon during the Oral Pleading Session.
- 1.6. **“Competition”** means the 10th UPES Dr. Paras Diwan Memorial International Energy Law Moot Court Competition, 2020.
- 1.7. **“Identity”** means any fact pertaining to the identity of the Team, its members, or the Institution/College/University represented by the Team and the state or region where such Institution/College/University is located and includes any

identification marks/ seal of the Team or the Institution/ College/University represented.

- 1.8. **“IST”** means Indian Standard Time.
- 1.9. **“Oral Pleading Session”** means the oral pleadings before a Bench as explained in Rule 8 of the Rules of the Competition.
- 1.10. **“Oral Score”** means the score given by a judge in accordance with Rule 9 of the Rules of the Competition.
- 1.11. **“Orator”** means one of the two designated speakers in a Team.
- 1.12. **“Organizing Committee”** or **“OC”** means the committee, including any other persons specifically authorized in this respect, appointed for the administration and conduct of the Competition and all events leading to the Competition.
- 1.13. **“Rebuttals”** mean the set of arguments/ challenges that the Applicant(s)/ Appellants(s)/Petitioner(s) shall raise at the end of the main pleadings of all the Orators.
- 1.14. **“Reply to Rebuttals,”** means the defense presented by the Respondent(s) in response to the Rebuttals.
- 1.15. **“Researcher”** means that member of the Team who is not an Orator.
- 1.16. **“Researchers’ Test”** means a written test conducted during the Competition in accordance with the Rules of the Competition.
- 1.17. **“Respondent(s)”** means that side of the Team, which argues on behalf of the Respondent(s) at any given point in the Competition.
- 1.18. **“Scouting”** means any person observing the Oral Pleading Session of a Team other than that of the Team such person is associated with.
- 1.19. **“Team”** means the registered representatives of any Institution/College/University participating in the Competition and shall include only those members as specified in Rule 2.3 of the Rules of the Competition.
- 1.20. **“Team Code”** means the code assigned to a Team through draw of lots.
- 1.21. **“Written Submissions”** means the memorandum of written submissions submitted by any Team as per Rule 6 of the Rules of the Competition.
- 1.22. **“Written Submission Score”** means the score determined in accordance with the Rules of the Competition.

2. ELIGIBILITY AND TEAM COMPOSITION

- 2.1 The Competition is open to all students, enrolled bonafide at the time of the competition on a regular basis in an undergraduate law course or its equivalent conducted by any recognized Institution/College/University.
- 2.2 A recognized Institution/College/University shall be entitled to send only one Team for the Competition.
- 2.3 Each Team shall comprise of three members. Two members of the Team shall be designated as Orators and the third member shall be designated as the Researcher.
- 2.4 Any additional member or Team Coach accompanying a Team shall not be recognized and will not be entitled to a certificate from the OC.

3. REGISTRATION

I. General Rules

- 3.1 Each Team must register by filling up the Registration Form available in **Annexure I** of these Rules and paying the registration fee as provided in the Rules of the Competition. Further, each team is required to also fill up the Google form as provided in Rules of the Competition.
- 3.2 Each Team shall complete such registration on or before February 26, 2020 (11:59 P.M. IST).
- 3.3 Each Team is required to send a bonafide letter issued by the appropriate authority of their Institution/College/University along with the duly filled registration form.
- 3.4 A scanned copy of the duly filled Registration Form and the bonafide letter and the proof of payment receipt should be uploaded on the Google form : https://drive.google.com/open?id=1qRbGQ7Pp8mMJ4BendcgeNOKXwA7UeoMuSZ3zmE1_E64
- 3.5 In the event that the team is unable to fill the Google form provided above, they shall notify the details required for the same, by email.
- 3.6 Once a Team registers by completing the formalities given in Rules 3.1 – 3.4 of the Rules of the Competition, a code (hereinafter “**Team Code**”) shall be assigned to the Team by March 10, 2020

II. Registration fee

3.7 The registration fees shall be:

Rs. 6,000/- : For Indian participants.

100\$: For International participants from Medium and Low HDI Countries.*

200\$: For International participants from Very High and High HDI Countries.*

*based on UNDP Human Development Index <http://hdr.undp.org/en/countries>

3.8 **For Indian Participants:** The Registration fee is to be transferred in favour of *University of Petroleum & Energy Studies* via NEFT in the account details provided below –

- **Account Holder Name- *University of Petroleum & Energy Studies***
- **Account Number- 95950999999999**
- **Bank Name- YES BANK, Rajpur Road, Dehradun**
- **IFSC Code-YESB0000115**
- **Details: Student name & Institution/University's name**

3.9 **For International Participants:** The registration fee must be paid by Bank Transfer. All Transfer Fees must be paid by the transferor in US\$ only. The transfer must indicate the name of your University as the transferor, for your university to be given credit for having paid the registration fee.

- **Beneficiary: - *University of Petroleum & Energy Studies***
- **Account No: - 011594600000224**
- **Yes Bank IFSC Code: - YESB0000115**
- **SWIFT Code: -YESBINBB**
- **Message: Fee for UPES – 10th Dr. Paras Diwan Memorial International Energy Law Moot- 3th to 5th April, 2020**

4. ANONYMITY OF TEAMS

4.1 Teams shall not reveal their Identity in any form, except by means of the Team Code assigned to them in accordance with the Rules of the Competition.

4.2 Teams shall not, in any way, reveal their Identity in the Written Submissions or in the course of the Oral Pleadings Session. The Written Submissions shall not bear the logo, name, etc. of the Team, its members or the Institution/College/University represented by the Team.

- 4.3 Any material, including the Compendium, books, bare acts, or any other reference material, carried into the courtroom for the Oral Pleading Session, whether presented to the Bench or not, shall not reveal the Team's Identity and shall be devoid of any identification marks/ seal of the Team or the Institution/College/University represented. If anything on the material carried into the courtroom reveals the Team's Identity, the Team shall render the same unrecognizable to the satisfaction of the OC prior to leaving the Waiting Area.
- 4.4 Any violation of the above-mentioned Rules of the Competition may attract disqualification of the Team from the Competition or any other penalty as may be determined by the OC. The decision of the OC in this regard shall be final and not subject to any challenge.

5. CLARIFICATION TO THE MOOT PROBLEM

- 5.1 Teams may seek clarification via e – mail to mootcourt@ddn.upes.ac.in latest by February 20, 2020 (11:59 PM IST).
- 5.2 All the clarifications shall be emailed to all the participants on their respective email – ids provided in the registration form by February 25, 2020. This date is subject to change.

6. WRITTEN SUBMISSIONS

- 6.1 Each Team is required to prepare Written Submissions for both sides, i.e., the Applicant(s)/Appellant(s)/Petitioner(s) and the Respondent(s) of the case.
- 6.2 A Written Submission shall be identified solely by the Team Code assigned to the Team pursuant to the Rules of the Competition. The Written Submissions shall not, in any way, disclose any fact pertaining to the Identity of the Team, its members, or the Institution/College/University represented by the Team.
- 6.3 The soft copy of the Memorials for the Applicant(s)/Appellant(s)/Petitioner(s) and the Respondent should be mailed to mootcourt@ddn.upes.ac.in on or before March 20, 2020. One hard copy of the memorials (both Applicant(s)/Appellants(s)/Petitioner (s) & Respondent with all components) is required to be sent to the host institution at the address provided in the contact details section, to reach on or before March 27, 2020 late submission will be penalized by one point each per memorial for every day of delay after the due date. No excuses in respect of delayed courier services will be entertained.
- 6.4 Once the soft copy of the memorials has been submitted, **no revisions, supplements, or additions will be allowed.**

6.5 The remaining 5 hard copies shall be submitted during orientation at 4.30 p.m. on April 3, 2020.

6.6 The memorials have to be on A4 size paper, **printed on both the sides.**

6.7 The memorials should be **softbound**. Any other form of binding shall not be accepted.

6.8 The memorials should not be covered with a plastic cover or combed bound. Use of butter paper, plastic sheets, cello tape etc. is strictly prohibited.

6.9 Covers must be placed on briefs as follows:

Applicant: Light Blue Colour; Defendant: Light Red Colour.
Use of Cellophane sheets over the covers or inside will be penalized.

6.10 A Written Submission shall consist of the following mandatory heads:

- a. Cover Page
- b. Table of Contents
- c. List of Abbreviations
- d. Index of Authorities
- e. Statement of Facts (not exceeding 2 pages)
- f. Statement of Jurisdiction
- g. Issues Raised
- h. Summary of Arguments (not exceeding 2 pages)
- i. Arguments Advanced (not exceeding 20 pages)
- j. Prayer (not exceeding 1 page)

6.11 The Cover Page of a Written Submission must contain the following information:

- a. The Team Code in the upper right-hand corner in accordance with the Rules of the Competition.
- b. The name and year of the Competition
- c. The name of the case
- d. The side for which the Written Submission has been prepared
- e. Name of the forum resolving the dispute.

6.12 Teams shall cite all authorities in the Written Submission using footnotes as per Bluebook (20th Edition).

6.13 The Written Submission shall not contain any annexures, photographs or any other representation of like nature.

6.14 The Written Submission (*including the preliminary pages and excluding the cover page*) shall adhere to the following mandatory specifications:

- a. Paper size: A4
- b. Font type: Times New Roman
- c. Font size: 12
- d. Line spacing: 1.5
- e. Body of text: Justified
- f. Margin: 1 inch on all sides
- g. No borders

For footnotes, the formatting specifications are:

- a. Font type: Times New Roman
- b. Font size: 10
- c. Line spacing: 1
- d. Paragraph spacing: 0
- e. No additional space between 2 footnotes
- f. Body of text: Justified

6.15 The identity of the institution shall not be revealed anywhere in the memorial. Violation of this provision shall result in penalties including disqualification. The National Administrator's decision shall be final.

6.16 The teams may submit a separate compendium (printed on both sides), which will carry all the annexure and case laws that have been referred to in the memorial. The compendium will have a white cover. The teams will retain them and it may be submitted to the judges during the rounds through the court assistants for reference. Any identifying marks/seal of the college shall attract severe penalties including disqualification. There will not be any passing of notes to the judges. The compendium will have to take care of this requirement. The teams can take them back after the respective rounds.

7. STRUCTURE OF THE COMPETITION

7.1 The Competition shall be conducted over a period of three days from April 3 to April 5 2020. The Inaugural Function, Orientation of Participants, and Researchers' Test will be held on 3 April 2020.

7.2 Researchers' Test shall be conducted in accordance with the Rules of the Competition.

7.3 The Competition shall consist of the following Oral Pleading Sessions:

- a. The Preliminary Rounds;
- b. The Quarter-Final Rounds;
- c. The Semi-Final Rounds; and
- d. The Final Round.

7.4 The Teams participating in a Round will be provided with a copy of the opposing Teams Written Submission prior to the Oral Pleading Session. This must be returned to the OC in their original condition after the Oral Pleading Session, if the copy provided is a hard copy.

7.5 **Preliminary Rounds –**

- a. The Preliminary Rounds will be held on April 4, 2020. There will be two Preliminary Rounds and each Team shall argue once as the Applicant(s)/Appellant(s)/Petitioner(s) and once as the Respondent(s).
- b. The pairing of Teams for the Preliminary Rounds shall be done by draw of lots by the OC. No two Teams shall argue against each other more than once in the Preliminary Rounds.
- c. Each Team will be provided with a hard copy of the opposing Team's Written Submission prior to the Oral Pleading Session.
- d. Each round shall be decided through the allocation of 9 round points, with 6 points being awarded on the basis of the Oral Scores of the Teams and 3 points being awarded on the basis of the Written Submission Scores of the Teams.
- e. If the difference between the Written Submission Scores of the two Teams (determined in accordance with Rule 9.1 of the Rules of the Competition) is equal to or more than 10 marks, then the team with the higher Written Submission Scores will be awarded 3 points. If the difference is less than 10 marks, then 2 points will be awarded to the Team with the higher score and 1 point will be awarded to the other Team. In case of a tie, the Teams will be awarded 1.5 points each.
- f. A Bench of 2 judges will judge each round in the Preliminary Rounds. For each judge, if the cumulative Oral Score (determined in accordance with Rule 9.2 of the Rules of the Competition) of one Team exceeds the cumulative Oral Score of the other Team by 10 marks or more, then the Team with the higher cumulative Oral Score will be awarded 3 points. If such difference is less than 10 marks, then the Team with the higher score will be awarded 2 points and the other Team will be awarded 1 point. In case of a tie, the Teams will be awarded 1.5

points each for that judge. Hence, a total of 3 points per judge will be allocated for the Oral Pleading Sessions.

Example:

In a round between Team A and Team B, Judge 1 gives a cumulative Oral Score of 170 marks to Team A and 165 marks to Team B, Since this difference is less than 10 marks ($170-165=5$) for Judge 1, Team A will be awarded 2 points and Team B will be awarded 1 point. In the same round, Judge 2 gives a cumulative Oral Score of 160 marks to Team A and 175 marks to Team B. Here, the difference is more than 10 ($175-160=15$) and hence, Team A will be awarded 0 points and Team B will be awarded 3 point. If the Written Submission Score of Team A is 75 and the Written Submission Score of Team B is 75, there exists a tie and hence, the 3 points will be split equally, Team B will be awarded 1.5 points and Team A will be awarded 1.5 points. The total round points for that round are therefore:

Team A: 2 (Judge 1) + 0 (Judge 2) + 1.5 (Written Submission) = 3.5points

Team B: 1 (Judge 1) + 3 (Judge 2) + 1.5 (Written Submission) = 5.5points

- g. The Team with the higher cumulative round points determined in accordance with Rules 7.5(e) and 7.5(f) of the Rules of the Competition will be adjudged as the winner of that particular round. Hence, in the example above, Team B will be adjudged the winner.
- h. The top 8 Teams will qualify to the Quarter-Final Rounds. The Teams will be ranked as per the following scheme:
 - 1. Firstly, on the basis of the total round points earned after the two Preliminary Rounds.
 - 2. If there is a tie in the total round points, the rank will be determined on the basis of the number of wins in the Preliminary Rounds.
 - 3. If a tie persists, the rank will be determined on the basis of the total round points earned in the Oral Pleading Sessions in the Preliminary Rounds.
 - 4. If a tie persists after the above, it will be resolved on the basis of the Written Submission Scores of the Teams.

7.6 Quarter-Final/ Semi-Final Rounds-

- a. The Quarter-Final Rounds will be held on 04 April 2020 and will be knockout rounds. The pairing of Teams for the Quarter-Final Rounds shall be done by a draw of lots. Qualifying Teams shall pick the lots in the order of their ranks determined in accordance with Rule 7.5(h) of the Rules of the Competition.
- b. A Team will be credited with a win if the cumulative Oral Score of the Team in that match, calculated in accordance with Rule 9.2 of the Rules of the

Competition, is higher than the cumulative Oral Score of the opposing Team in that match.

- c. A tie will be resolved on the basis of the Written Submission Scores of the Teams. If the tie still persists, cumulative scores of both the speakers and researcher shall be considered.
- d. The Semi-Final Rounds will be conducted on 05 April 2020 and will be knockout rounds. The pairing of Teams for the Semi-Final Rounds shall be done by a draw of lots.
- e. Rules 7.6(b) and 7.6(c) of the Rules of the Competition will apply *mutatis mutandis* to determine the winner of the Semi-Final Rounds.
- f. The Teams in Quarter-Final Rounds and Semi-Final Rounds will be provided with a hard copy of the opposing Team's Written Submission prior to the Oral Pleading Session.

7.7 Finals-

- a. The Final Round of the Competition will be held on 05 April 2020. The sides for which the Teams will argue will be determined through a draw of lots.
- b. For each judge on the Bench, 1 point will be awarded to the Team which is given the higher cumulative Oral Score by that particular judge. On this basis, the total points awarded to each Team by the Bench shall be calculated.
- c. The winner of the Competition shall be determined on the basis of the highest total points determined in accordance with Rule 7.7(b) of the Rules of the Competition.
- d. A tie will be resolved by considering the cumulative Oral Score awarded by the Bench to each Team in accordance with Rule 9.2 of the Rules of the Competition. In case a tie persists, it will be resolved by considering the Written Submission Scores of the Teams.
- e. The Teams will be provided with a hard copy of the opposing Team's Written Submission prior to the Oral Pleading Session.

7.8 Researchers' Test-

- a. The Researchers' Test shall be conducted on April 3, 2020.
- b. Participation in the Researchers' Test is *mandatory* for all Teams and failure to participate may result in disqualification, subject to the discretion of the OC.
- c. Only the Researcher, as designated under Rule 2.3 of the Rules of the Competition, shall write the test and such Researcher shall not be allowed to address the Bench

during the Oral Pleading Sessions.

- d. The duration of the Researchers' Test shall be 1 hour and it shall be in the Multiple-Choice Question format.
- e. Researchers' Test shall test the knowledge of the laws involved as well as the factual details of the Moot Problem and the application of the relevant laws to the circumstances in the Moot Problem.
- f. No notes, bare acts, books or any other material, or electronic aid shall be permitted during the Researchers' Test.

8. ORAL PLEADING SESSIONS

8.1 The order in which Teams shall submit their oral pleadings throughout the Competition shall be:

- a. *Orator 1 for Applicant(s)/Appellant(s)/Petitioner(s)*
- b. *Orator 2 for Applicant(s)/Appellant(s)/Petitioner(s)*
- c. *Orator 1 for Respondent(s)*
- d. *Orator 2 for Respondent(s)*

8.2 No Researcher of any Team will be permitted to address the Bench. *(Subject to discretion of Bench)*

8.3 Only one Orator of the Team, as the case may be, shall present the Rebuttals or Reply to Rebuttals. The Rebuttals of the Applicant(s)/Appellant(s)/Petitioner(s) shall be limited to responding to the oral pleadings of the Respondent(s). The Reply to Rebuttals of the Respondent(s) shall be limited to responding to the Rebuttals of the Applicant(s)/Appellant(s)/Petitioner(s).

8.4 Before the Oral Pleading Session of a Team begins, the Orators of the Team shall inform the courtroom officer regarding the following, after which this information shall not be amended:

- a. *Order of speaking of the Orators.*
- b. *The Orator delivering the Rebuttals or Reply to Rebuttals, as the case maybe.*
- c. *Time reserved by each speaker for Oral Pleadings, as well as for Rebuttals or Reply to Rebuttals, as the case may be.*
- d. *Extensions of time may be granted only in extraordinary circumstances at the discretion of the Bench, and is strongly discouraged.*

8.5 Teams shall not reveal their Identity (including names of the participants) throughout the duration of the Oral Pleading Sessions.

8.6 The dress code for the Competition shall be as per the applicable Bar Council of India Rules for advocates. However, robes and collars shall not be worn.

8.7 Any Compendium that the Team seeks to rely on shall be submitted to the courtroom manager/timekeeper prior to such Oral Pleading Session. Such Compendium must be spiral bound, and must contain a cover page specifying the Team Code. The courtroom manager/timekeeper shall provide such Compendium to the Bench at its discretion.

8.8 Any further legal or technical authorities not included in the Compendium may be passed only at the discretion of the Bench.

8.9 No photographs, graphs, diagrams, tables or any other representation of like nature prepared by the Team can be passed to the Bench, under any circumstances whatsoever.

8.10 Team members may pass research material, other written materials or notes to the Orator who may be speaking.

8.11 Any Team which violates any of the Rules with respect to the Oral Pleading Sessions may be penalized. The decision of the Bench shall be final in this regard.

8.12 Teams shall not be permitted to use any electronic devices, like laptops, projectors, video cameras, mobile phones, etc. during the Oral Pleading Sessions.

8.13 An additional member or Team Coach accompanying a Team shall be permitted to view the rounds of only that Team such person is associated with. Such additional member or Team Coach shall not be permitted to use any electronic devices, like laptops, projectors, video cameras, mobile phones, etc. during the Oral Pleading Sessions.

8.14 Any form of Scouting during the Competition is strictly prohibited and shall entail disqualification of the Team. The decision of the OC in this regard shall be final and not subject to challenge.

8.15 The allocation of time between the Orators of a Team, as well as time reserved for Rebuttals or Reply to Rebuttals, as the case may be, is to be in whole minutes only.

8.16 **Preliminary Rounds:**

- a. Each Oral Pleading Session will be for a period of 60 minutes wherein each Team will be allotted 30 minutes (*including Rebuttals or Reply to Rebuttals, as*

the case may be). Any extension of time beyond this specified period is subject to the discretion of the Bench.

- b. No Orator of a Team shall speak for more than 15 minutes, excluding the time reserved for Rebuttals or Reply to Rebuttals, as the case maybe.

8.17 **Quarter – Final/Semi – Final Rounds:**

- a. Each Oral Pleading Session will be for a period of 80 minutes wherein each Team will be allotted 40 minutes (*including Rebuttals or Reply to Rebuttals, as the case may be*). Any extension of time beyond this specified period is subject to the discretion of the Bench.
- b. No Orator of a Team shall speak for more than 20 minutes, excluding the time reserved for Rebuttals or Reply to Rebuttals, as the case maybe.

8.18 **Final Rounds:**

- a. Each Oral Pleading Session will be for a period of 90 minutes wherein each Team will be allotted 45 minutes (*including Rebuttals or Reply to Rebuttals, as the case may be*). Any extension of time beyond this specified period is subject to the discretion of the Bench.
- b. No Orator of a Team shall speak for more than 25 minutes, excluding the time reserved for Rebuttals or Reply to rebuttals, as the case maybe.

9. EVALUATION CRITERIA

9.1 Evaluation Criteria for Written Submission

- a. Written Submissions will be marked on a scale of 100 marks as per the following criteria:

S. No.	PARAMETERS (Memorial)	MARKS ALLOTTED
1.	Knowledge of Law & Facts	10
2.	Identification of Jurisdiction and Articulation of Issues	10
3.	Grammar & Presentation Style	10
4.	Application of Law to Facts	10
5.	Use of Authorities	10
6.	Proper Citation	10
7.	Format	10
8.	Originality in Presentation	10
9.	Organization of Arguments	10
10.	General Impression and Clarity of Thought	10
TOTAL		100

9.2 Evaluation Criteria for Oral Pleading Sessions

- b. Oral Pleading will be marked on a scale of 100 marks as per the following criteria:

S. No.	PARAMETERS (Oral Rounds)	MARKS ALLOTTED
1.	Knowledge of Law and Facts	10
2.	Interpretation and Application of Law	10
3.	Use of Authorities and Precedents	10
4.	Articulation and Response to questions	10
5.	Advocacy skills and Court Mannerisms	10
6.	Time Management	10
7.	Organization of Arguments	10
8.	Clarity of Thought and Expression	10
9.	Argumentative Skills and Creativity	10
10.	Reference to Written Submission in the Course of	10

	Oral Pleadings	
	TOTAL	100

9.3 The decision of the Bench regarding the allocation of marks shall be final.

9.4 To ensure uniformity, each Judge will be briefed in advance regarding the marking criteria.

10. PRIZES AND AWARDS

10.1 Prizes and Awards shall adhere to the following scheme:

S. No.	CITATION	PRIZES AND AWARDS
1.	Winning Team	Trophy + INR 50,000 (cash prize)
2.	Runners – up Team	Trophy + INR 30,000 (cash prize)
3.	Best Written Submission	Trophy + INR 20,000 (cash prize)
4.	Best Orator in the Preliminary Rounds	Trophy + INR 10,000 (cash prize)
5.	Best Researcher	Trophy + INR 10, 000 (cash prize)
6.	Best International Team	Trophy

10.2 The Best Orator in the Preliminary Rounds shall be determined as per the Oral Score awarded to each Orator in the Preliminary Rounds in accordance with Rules of the Competition.

10.3 The Best Researcher shall be determined as per the Researcher's Test conducted in accordance with the Rules of the Competition.

10.4 All members of each Team shall be awarded Certificates of Participation and all the winners of the awards specified the Rules of the Competition shall be awarded

Merit Certificates. Semi-Finalist and Quarter-Finalist Teams shall also be awarded Merit Certificates.

10.5 The OC reserves the right to make any changes to the above-mentioned rules.

11. ACCOMMODATION AND TRANSPORT

- 11.1 UPES School of Law will provide accommodation, food, and transport between the hotel and the competition venue to the participating teams. The name and mobile number of the student volunteer in charge of transport/accommodation will also be provided to the participating teams well in advance.
- 11.2 Host University shall provide accommodation to all the participants from April 3, 2020 (Morning i.e., 12:00 noon) to April 5, 2020 (Morning i.e., 12:00 noon). In case participants require accommodation for any further dates, they shall be required to pay for the same at the hotel itself.
- 11.3 The participating teams on their own shall manage local Transport between hotel and Airport/Railway Station/Bus Terminal.

12. MISCELLANEOUS

- 12.1 The OC reserves the right to amend, modify, change, or repeal any of the Rules of the Competition. The OC shall communicate any changes made in the Rules of the Competition to the Teams.
- 12.2 The OC reserves the right to take decisions on any matter not mentioned in the Rules of the Competition. Any such decision taken by the OC shall be final and binding.
- 12.3 The OC reserves the right to interpret any of the Rules of the Competition. Such interpretation shall be final and binding.
- 12.4 If any one member of a team is notified or informed of any detail or information concerning the Competition, it shall be deemed as if the said team as a whole has been duly notified or informed.
- 12.5 The copyright in the Written Submissions of Teams shall vest with UPES. School of Law shall not be responsible for any liability accrued to any person or for any loss caused to any person because of the content of the Written Submissions.
- 12.6 No audio recording or videotaping of oral pleadings is permitted without the permission of the OC, the Bench before which the team is scheduled to present,

and the opposing Team. The OC reserves all rights to audio recording and videotaping, or any other form of audio or visual reproduction of any oral round or part thereof.

- 12.7 If a Team believes that the Rules of the Competition have been violated at any stage of the Competition, the Team shall, within half an hour after the completion of the round in which the alleged violation has occurred, register a complaint with the Student Convenors of the Competition.
- 12.8 Team(s) shall not approach the Bench with any complaints, under any circumstances whatsoever.



13.CONTACT DETAILS

Address for Sending hardcopy of Documents	Email Account Details for Sending Soft copy of Documents
Dr. Anju Pandey Faculty Convenor, Moot Court Association; UPES School of Law, University of Petroleum & Energy Studies (UPES), Knowledge Acres, Kandoli via- PremNagar,Dehradun- 248007	mootcourt@ddn.upes.in

Regarding any information about the completion including memorial submission / problem /accommodation /transportation etc.

❖ **Faculty Members:**

Dr. Anju Pandey Faculty Convenor, MCA E –mail: a.pandey@ddn.upes.ac.in	
Mr. JoyantaCharkraborty Faculty Co-convenor, MCA Phone: 7409165021	Ms. Vaishali Singh Faculty Co-convenor Phone:7300113446

❖ **Student Members:**

Mr. Shikher Upadhyay Student Convenor, MCA Phone: 9027882365 E – mail: shikherupadhyay.upes@gmail.com	For <u>Travel & Accommodation</u> related queries: Mr. AnujKarnatak Student Convenor, MCA Phone: 9669776904
For <u>Logistics</u> related queries: Ms. Kanika Jain Student Secretary, MCA Phone: 9826112170 & Ms. NutanKeswani Student Co – convenor, MCA Phone: 7302195244 & Ms. ChiraiyaSaruparia Student Jt. Secretary, MCA Phone: 7302147730	& Mr. Ayush Yadav Student Co – convenor, MCA Phone: 8077374690 For <u>Finance (Registration/Accommodation fees)</u> related queries: Mr. Anish Yadav Student Treasurer, MCA Phone: 8512809700 & Mr. Ajay Narwal Student Jt. Treasurer, MCA Phone: 9328444442

For any communication - mootcourt@ddn.upes.in

ANNEXURE I

10TH UPES DR. PARAS DIWAN MEMORIAL INTERNATIONAL ENERGY LAW MOOT COURT COMPETITION, 2020

Date:

REGISTRATION FORM

GENERAL INSTRUCTIONS

1. Please fill out all the sections of the Registration Form for participation in the 10th UPES Dr. Paras Diwan Memorial International Energy Law Moot Court Competition, 2020. All fields are mandatory.
2. The registration fee shall be payable in accordance with Rules 3.8– 3.9 of the Rules of the Competition.
3. Upon receipt of the duly filled-in Registration Form as per the rules below, and the registration fee from a Team, the Organizing Committee shall assign a Team Code to such a Team pursuant to Rule 3.6 of the Rules of the Competition. The Team Code will be communicated to the Team's Official Team Contact Person.
4. **Indian Teams** are requested to pay Registration Fee by way of online transfer in accordance with Rule 3.8 of the Rules of the Competition will be required to submit a duly signed and scanned copy of the Registration Form, along with the proof of payment. The same should be uploaded on Google Form not later than February 26, 2020. Registration Forms received after this deadline will not be considered for participation in the Competition.
5. **Foreign Teams** are requested pay the Registration Fee by way of Bank Transfer in accordance with Rule 3.9 of the Rules of the Competition. These teams will be required to submit a proof of payment in the form of the receipt generated along with the Registration Form. The same should be uploaded on Google Form not later than February 26, 2020. Registration Forms received after this deadline will not be considered for participation in the Competition.

REGISTRATION FORM

A. University Information

University/College/Institution Information

Name of Institution/College/University: _____

Address: _____

Postal Code: _____

City: _____ Country: _____

B. Participant Information: Each team shall consist of three members. A bonafide letter issued by the appropriate authority of the participating Institution/College/University must be sent along with this Registration Form.

B1. Team Member 1 - Official Contact Person

Full Name: _____ Sex: _____

Mobile Number: _____ E-mail: _____

Current degree: _____

Nationality: _____ Position (Orator/Researcher): _____

Signature: _____ Date: _____

B2. Team Member 2

Full Name: _____ Sex: _____
 Mobile Number: _____ E-mail: _____
 Current degree: _____
 Nationality: _____ Position (Orator/Researcher): _____
 Signature: _____ Date: _____

B3. Team Member 3

Full Name: _____ Sex: _____
 Mobile Number: _____ E-mail: _____
 Current degree: _____
 Nationality: _____ Position (Orator/Researcher): _____
 Signature: _____ Date: _____

C. Photographs of Team Members

Team Member 1 Name _____	Team Member 2 Name _____	Team Member 3 Name _____

D. Details of Payment:

Please upload a soft copy of the proof of payment along with this form. Please note that registration shall not be complete till the proof of payment is received by the Organizing Committee.

D1. Indian Teams:

Date of Payment: _____

Bank Receipt/Transaction ID/ Reference No.: _____

D2. Foreign Teams

Name of the Country: _____

Details of the Bank through which Money has been transferred: _____

Currency in which registration fee has been remitted: _____

Date of Transfer of registration fee: _____

Bank Receipt/Transaction ID No.: _____

ANNEXURE II

10TH UPES DR. PARAS DIWAN MEMORIAL INTERNATIONAL ENERGY LAW

MOOT COURT COMPETITION, 2020

Date: _____

TRAVEL FORM

1. Name of Institution - _____
2. Arrival Details -
 - a. Mode of Arrival: Train / Air / Bus _____
 - b. Train No. / Bus No. / Flight No. _____
 - c. Estimated Time of Arrival _____
3. Departure Details -
 - a. Mode of Arrival: Train / Air / Bus _____
 - b. Train No. / Bus No. / Flight No. _____
 - c. Estimated Time of Departure _____
4. Any other details:

(Signature & Seal of the Head of the Institution)

Note: - The Travel Form must reach UPES School of Law via mail on or before March 20, 2020 on mootcourt@ddn.upes.ac.in with a subject- Travel Plan of 'TEAM CODE'

ANNEXURE III

10TH UPES DR. PARAS DIWAN MEMORIAL INTERNATIONAL ENERGY LAW

MOOT COURT COMPETITION, 2020

Date: _____

CHANGE IN TEAM COMPOSITION FORM

Please fill out all the sections of the Change in Team Composition Form for any changes in the Team Composition. Kindly affix a passport size photograph of the new member of the team. All fields are mandatory.

The Change in Team Composition Form must be emailed to mootcourt@ddn.upes.ac.in with the subject “Change in Team Composition of [Name of the College/Institution/ University]”

Name of College/Institution/University: _____

Full Name of Team Member being replaced: _____

Position (Oralist/Researcher): _____

New Team Member's Information:

(Picture)

Full Name: _____ Sex: _____

Mobile Number: _____ Email: _____

Current degree: _____

Position (Oralist/Researcher): _____

Signature: _____ Date: _____